

Central Administrative Tribunal
Principal Bench: New Delhi

(S)

OA No 272/2002

New Delhi this the 5th day of April, 2002

Hon'ble Shri V.K. Majotra, Member(A)

Shri H.R. Bheemashankar
A-11A, MIG Flats,
Mayapuri,
New Delhi-110 064.

-Applicant

(None Present)

Versus

1. Union of India
through the Secretary,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110 001
2. Central Board of Excise and Customs
Through the Chairman,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110 001

-Respondents

(By Advocate: Shri R.R. Bharti)

ORDER (Oral)

None has been present on behalf of the applicant even on the previous two hearings i.e. on 14.3.2002 and 18.3.2002. Learned counsel of the respondents Shri R.R. Bharti filed a short reply on behalf of the respondents enclosing Annexure R-1 dated 5.3.2002. These may be taken on record. Vide Annexure R-1, applicant's suspension has been revoked and he has been posted as Joint Commissioner of Central Excise, Madurai. Learned counsel contended that in this view of the matter, the OA has become infructuous and that so far as consequential benefits including arrears of pay relating to the period of suspension from 12.2.2001 to 15.3.2002

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are concerned, respondents would be deciding the matter after conclusion of the disciplinary proceedings.

2. In view of applicant's absence today and also on two previous hearings, it appears that he is not interested in pursuing the matter. Also taking into consideration the revocation of suspension of the applicant, I find that the OA has become infructuous. Accordingly the OA is dismissed as having become infructuous.

V.K. Majotra

(V.K. Majotra)
Member (A)

cc.